

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

PRESENT

HON'BLE MR. A.K. GAUR, MEMBER (J).

ALLAHABAD this the 22<sup>nd</sup> day of **August, 2008.**

**ORIGINAL APPLICATION NUMBER 1412 OF 2007.**

Jugul Kishore Shahu, S/o Marihan Shah,  
R/o Quarter No. 645L, Jalali Patti, D.L.W., Varanasi.

.....Applicant

By Advocate: Sri P.C. Pandey

**V E R S U S**

1. Union of India through General Manager (Karmik)  
D.L.W., Manduadih, Varanasi.
2. Up Mukha Karmik Adhikari,  
D.L.W, Manduadih, Varanasi.
3. Sahayk Karmik Adhikai, D.L.W, Manduadih, Varanasi.

.....Respondents

By Advocate: Sri A.K. Pandey

**O R D E R**

The grievance of the applicant is that his name finds placed at Sl. No. 185 in select list and the person below ~~to~~ him in the select list has been transferred by ignoring him. As per the applicant, he preferred representation but same has not been decided till date. Learned counsel for the applicant has placed reliance on two decisions of this Tribunal in

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(15)

2

O.A. No. 801/04 (Ram Lal Maurya Vs. U.O.I. & Ors.) and O.A. No. 946/1999 (Asiq Hussain Vs. U.O.I. & Ors.).

2. Having heard learned counsel for the parties at length, this O.A is being disposed of by giving direction to the respondent No. 2 to consider and decide the representations made by the applicant from time to time and pass a reasoned and detailed order thereon taking into account the aforesaid two judgments, within a period of three months from the date of receipt of certified copy of this order.

3. There will be no order as to costs.

*Anand*  
MEMBER - J.

/Anand/